



Government of Jammu & Kashmir
Social Welfare Department
Civil Secretariat – Jammu.

Notification,

Srinagar, the 15th May 2018.

SRO 210. - In exercise of the powers conferred by section 4 of Jammu and Kashmir Juvenile Justice (Care and Protection of Children) Act, 2013, and in supersession, of notification SRO 117 of 2018 Dated 2nd, March, 2018, the Government hereby constitutes following Juvenile Justice Boards, within their respective Districts/ Jurisdictions as shown against each; namely:-

S. n	Constitution of Board	Status	Territorial District/ Jurisdiction
1	Parvaiz Iqbal, Sub Judge/Special Mobile Magistrate, Srinagar.	Principal Magistrate	Srinagar
2	Khair-ul-Nissa D/o Mohd Sultan Khan R/o House No. 3 Alamdar Colony, Town Bagh-I-Mehtab, Police Station Nougam District Srinagar.	Member	
3	Asima Hussan D/o Ghulam Hassan R/o Shadab Colony, 90 Feet Road Ahmad Nagar, Srinagar.	Member	
1	Chief Judicial Magistrate, Budgam	Principal Magistrate	Budgam
2	Feroz Ahmad Khan S/o Abdul Gaffar Khan R/o Tehsil Ompora, Police Station Budgam, District Budgam.	Member	
3	Tabassum Jan D/o Mohd Akbar Ganie R/o Village Devbagh, Town Chadoora, Police Station Chadoora.	Member	
1	Chief Judicial Magistrate, Ganderbal	Principal Magistrate	Ganderbal
2	Ghulam Rasool Sheikh S/o Ghulam Ahmed Shiekh R/o Watlar,	Member	
3	Maroofa Nisa D/o Sonallah Wani R/o Village Qasbalar, Ganderbal.	Member	
1	Fayaz Ahmad Qureshi, Munsif Baramulla.	Principal Magistrate	Baramullah
2	Peer Khurshid Ahmad S/o Pir Gh. Hassan R/o Dangi Wacha Ragiabad, District Baramulla.	Member	

